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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1152/(MAH)/2017

CORAM:

Present: SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES:

Mount Overseas Pvt. Ltd. V/s. Bee Electronic Machines Ltd. & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE Vandhan Nikita Varelhan i/6 Kanga & 60 For Petitioner Advocate 202 1. ills Morg Paper Advicte 22 ASHESH PYASE J Advicate 3. 1/6 Own Low Associates Adv. for Respondent No.1

<u>ORDER</u>

C.P. No. 1152/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Counsel for the Canara Bank is present.
- It was represented by the Learned Counsel of the Petitioner that the Canara Bank who is the Operating Agency is required to execute the Deed of Conveyance in their favour who is seriously contesting the proceedings.
- 3. The Learned Counsel appearing on behalf of Canara Bank represented that they are not in a position to execute the Deed of Conveyance in view of the fact that the BIFR Proceedings are abated.
- 4. In view of this serious legal question involved in the matter and for paucity of time and also the fact that the matter has to be heard by the Division Bench the matter is adjourned to **09.01.2018**.
- 5. Meanwhile the parties are advised to hold talks amongst themselves and arrive at an Amicable Settlement.

08.12.2017 _{Aah}

Sd/-**BHASKARA PANTULA MOHAN** Member (Judicial)